

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench

Court – I

Service Tax Appeal No. 226 of 2011

(Arising out of Order-in-Original No.03/2010-Adjn.-(Commr.)-S.Tax dt.28.10.2010 passed
by CCCE & ST, Hyderabad - IV)

SQL Star International Ltd

8-2-293/174/A 25, Road No.14,
Banjara Hills, Hyderabad,
Telangana – 500 034

.....Appellant

VERSUS

**Commissioner of Customs, Central Excise
& Service Tax, Hyderabad - IV**

Tilak Road, Ramkoti,
Hyderabad, Telangana – 500 001

.....Respondent

and

Service Tax Appeal No. 217 of 2012

(Arising out of Order-in-Original No.34/2011-Adjn.-(Commr.)-S.Tax dt.24.10.2011 passed
by CCCE & ST, Hyderabad - IV)

SQL Star International Ltd

8-2-293/174/A 25, Road No.14,
Banjara Hills, Hyderabad,
Telangana – 500 034

.....Appellant

VERSUS

**Commissioner of Customs, Central Excise
& Service Tax, Hyderabad - IV**

Tilak Road, Ramkoti,
Hyderabad, Telangana – 500 001

.....Respondent

Appearance

None for the appellant.

Shri A. Rangadham, Authorized Representative for the respondent.

Coram:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No. A/30784-30785/2020

Date of Hearing: 04.03.2020

Date of Decision: 04.03.2020

[Order per: ANIL CHOUDHARY]

1. When this matter was called, nobody appeared for the appellant. We find from the records that Shri R. Muralidhar has withdrawn his vakalatnama as he was not getting any instructions from the appellant. Shri R. Muralidhar also informed that appellant company has gone into liquidation. Further, the notice issued to the appellant for hearing on 13.02.2020 has been returned by postal department with remark "addressee left". Under such circumstances, we dismiss the appeal for non-prosecution.

(Dictated and pronounced in open court)

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)